

Agreement for Supply of Natural Gas with Bangladesh

5930. **SHRI INDRAJIT GUPTA:** Will the Minister of **PETROLEUM AND CHEMICALS** be pleased to state:

(a) whether an agreement has been signed with Bangladesh for supply of natural gas; and

(b) if so, whether this scheme will render the Dankuni low carbonisation scheme for supplying gas to Calcutta redundant?

THE MINISTER OF PETROLEUM, CHEMICALS & FERTILIZERS (SHRI VEERENDRA PATIL): (a) and (b) Only preliminary talks to explore the possibility of import of Natural Gas from Bangladesh have been held between the two sides recently. No firm commitments have been made by either side.

समाचार पत्रों का मूल्य नियत करने का प्रस्ताव

5931. **श्री सुन्दर शर्मा :** क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या छोटे तथा मध्यम दर्जे के समाचार पत्रों के हितों की रक्षा करने की दृष्टि से समाचार पत्रों का मूल्य उनकी पृष्ठसंख्या के अनुसार निर्धारित करने का कोई प्रस्ताव सरकारके विचाराधीन है; और

(ख) यदि हां, तो इस बारे में औपचारिक घोषणा कब तक किए जाने की संभावना है ?

सूचना और प्रसारण मंत्रालय में राज्य मंत्री (श्रीमती राम बुलारी सिन्हा) : (क) जी, नहीं ।

(ख) प्रश्न नहीं उठता ।

Cases pending with Company Law Board

5932. **SHRI D. S. A. SIVAPRAKASAM:** Will the Minister of **LAW, JUSTICE AND COMPANY AFFAIRS** be pleased to state:

(a) whether any cases are pending with Company Law Board Bench No. 4 and 5 for than 5, 4, 3, 2 years;

(b) if so, the reasons therefor; and
(c) the names of parties in the cases?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes Sir, There are two cases which are pending for more than 2 years with the Company Law Board Bench No. 4 and 5.

(b) & (c) The particulars of the cases including name of the parties and reasons for pendency are given in the statement attached.

STATEMEN II

Sr. No.	Petition No.	Name of the Petitioner.	Name of the opposite party, if any.	Date on which petition filed.	Subject matter — 1. whether change of registered office. 2. change of object the clause etc.	Reasons for delay in respect of petition ending more than 2 years.
1	49 (141) CLB/WR/78 (Bench No. 4).	M/s. Paperplast Pekings Private Limited.	Registrar of Companies, Gwalior	31-12-1977 (incomplete Paper) 11 defects re-submitted on 11-4-1978	Condonation of delay in filling of the particulars of modification of charge created on 17th August, 1973 for Rs. 50,000/- in favour of Bank of Maharashtra which was modified on 25th June, 1976.	The case has been pending for want of compliance under the Bench Rules, and adjournment sought by the petitioner. The case is now ripe for disposal and is fixed for hearing on 26-7-1980.
2	26/17/SRB/78 (Bench No. 5).	M/s. Venkataraman Sugar Enterprises Private Limited (Andhra Pradesh)	Registrar of Companies, Andhra Pradesh Hyderabad.	30-1-1978	For confirmation of alteration to Clause III of the Memorandum of Association to add one new clause in terms of the Special Resolution passed by the company, at an Extra Ordinary General Meeting held on 20-5-77 to empower the company to lease out the land, buildings and plant and machinery of the company to any Member of the company or firm in which such Member is a partner or on rental basis.	The petition was pending till 11-4-79 for completion of various formalities by the petitioner under the Bench Rules. Thereafter the petition was listed for hearing on 6-12-79, 24-1-80 but was adjourned on the request of the petitioner. The case was last fixed on 31-3-80 when the Registrar of Companies Andhra Pradesh, with whom the company is registered was directed to conduct limited inspection of the books of the petitioner company with respect to the subject matter of the petition. His report is awaited.